

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1422
ANSWERED ON:28.11.2000
AGRAHAYANA SAKA GRANT TO NGO FOR PROPAGATION OF HINDI
YEMPARALA VENKATESWARA RAO

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether utility certificates of Non-Government Organisations (NGOs) to whom grants are given for Hindi Prachar have been fully scrutinised;
- (b) whether complaints have been received regarding mis- utilisation of funds by these NGOs;
- (c) if so, the details thereof, state-wise; and
- (d) the action proposed to be taken to prevent mis-utilisation of funds and ensure proper propagation of Hindi?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT

(SMT. SUMITRA MAHAJAN)

(a) Yes, under the scheme of financial assistance to voluntary organisations for the promotion of Hindi, the accounts and utilisation certificates that are received from NGOs, duly audited by a Chartered Accountant, are also scrutinised by the Central Hindi Directorate.

(b) Yes.

(c) A statement is annexed.

(d)

(i) Complaints are investigated by the machinery of the Central Hindi Directorate and adequate vigilance maintained.

(ii) Further, a copy of the sanction letter releasing the grant to the NGOs is always endorsed to the State Government so that it can keep a watch over the activities of the NGO.

(iii) Under the provisions of the Scheme, if any complaint of mis-appropriation of Government funds is established, the grant amount can be recovered from the NGO with full interest. ANNEXURE

STATEMENT REFERRED TO IN PART OF THE LOK SABHA UNSTARRED QUESTION NO.1422 FOR 28.11.2000 ASKED BY SHRI Y.V. RAO REGARDING "GRANT TO NGO FOR PROPAGATION OF HINDI"

1) Andhra Pradesh:-Dakshin Bharat Hindi Prachar Sabha (Head Office Chennai, Andhra Pradesh Branch):

A) A complaint was received from one Shri B. Satish Kumar regarding mis-appropriation of government grant. However, when the complaint was subsequently investigated officially, it was found to be totally unsubstantiated.

B) Another person, one Shri Md. Gouse filed a complaint in the Hon'ble High Court of Andhra Pradesh against Dakshin Bharat Hindi Prachar Sabha, Hyderabad for demanding Rs. 25,000/- as donation money from him, but his complaint was summarily dismissed by the Hon'ble High Court.

C) A third person named Shri N.V. Prasad of Andhra Pradesh also levelled a donation charge against the NGO which is being investigated by the Vigilance Officer of the Central Hindi Directorate at present.

ii) Kerala:- A complaint was lodged by one Secretary, Hindi Pracharak Welfare Organisation, Trivandrum, Kerala against the following four NGOs for misappropriation of Government funds:-

1) Hindi vidyapeeth, Trivandrum;

2) Gandhi Smarak Gram Seva Kendram, S.L.Puram, Kerala;

3) Hindi Prachar Kendra, Kodungallor, Kerala;

4) Gandhi Smarak Hindi Prachar Mandal, Aeeripatt, Kerala,

However, when the complaint was investigated officially, it was also found to be totally baseless.

Delhi

iii) Akhil Bhartiya Hindi Sanstha Sangh:-

A complaint was made by Ms. B.S. Shanta Bai, ex-Secretary of the Sangh against the Sangh for the mis-utilisation of government grants. A committee was formed by the Sangh to enquire into the allegation. It has subsequently been disposed off.

iv) Rajasthan:

Jaipur Hindi Prachar Prasar Santhan, Jaipur:-

A complaint was lodged by one Shri Surendra Saxena, Secretary, Rajasthan Hindi Sewa Sansthan, Jaipur against the NGO for the misutilisation of Government funds. However, the complaint, when investigated by the Central Hindi Directorate, was found to be totally baseless.